

Report in compliance of order dated- 24.07.2023 in O.A. No. 584/2022 Durga Prasad Yadav & Ors. Vs. State of U.P. & Ors. Of Hon'ble NGT.

In compliance of the order dated 14.09.2022 passed by Hon'ble NGT in O.A. No. 584/2022 Durga Prasad Yadav & Ors. Vs. State of U.P. & Ors., a committee was constituted to undertake site visit and submit a report addressing allegations of pollution of Trilodaki Ganga due to discharge of effluent by M/s. Amrit Bottlers Pvt. Ltd.

The report of the joint committee was submitted in Hon'ble NGT. The Hon'ble Tribunal has directed to take action on the following points and to submit a report within 03 weeks. The Principal parts of the order is as follows:

....."7. During the course of hearing, learned Counsel appearing for the Respondent/Project Proponent has sought time to file report on the following points:

- i. Method adopted to reuse treated effluents from ETP and not to discharge it into the drain.
 - ii. Demineralize water and reuse it which may include nanofiltration of treated ETP effluents and utilize it so to reduce consumption of groundwater.
 - iii. Contribution and reexplore recharge of water by the unit in ratio to extraction of groundwater.
 - iv. Process of rain water harvesting done by unit in the area.
 - v. Number of plantations done by the Project Proponent in the area.
 - vi. Method and measures taken by the unit to utilize the used water for agriculture purposes rather than discharging it into drains having properly layout of ferti-irrigation plan.
8. Respondent/District Magistrate is directed to take action on the above points and to submit a report within three weeks by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.
9. List the matter on 01.11.2023.

As per direction of the Hon'ble NGT, the unit was re-inspected by this office on 28.08.2023 and 26.10.2023 to overview the compliances made by the unit of the order dated 24.07.2023. The Main features of the inspection is as follows-

- 1- The unit was found operational at the time of inspection.
- 2- ETP and STP installed for the treatment of industrial and domestic waste water respectively were also found operational and the treated effluent arising from ETP and STP was being discharged as usual in the referred drain.

It was informed by the present representative at the time of inspection that nano filtration unit of capacity 300 KLD shall be installed to treat and reuse the treated effluent in different

Industrial uses and it shall be commissioned upto February, 2024 for which PO has been issued by the company

- 3- The unit has not initiated any physical work to install Nano Filtration System for demineralisation and reuse of treated effluent to reduce the consumption of the ground water till 26.10.2023 at the time of last inspection. The project for installation of Nano Filtration System of capacity 300 KLD is only in planning phase.

The unit has submitted a point wise compliance report on 18.10.2023 as mentioned at point no. 07 in the order of Hon'ble NGT in O.A. No. 584/2022 Durga Prasad Yadav & Others Vs. State of U.P. & Others which has been mentioned as follows:

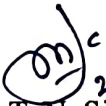
- 3.1- In compliance of above order of Hon'ble NGT, the unit has submitted a plan to reuse treated effluent from ETP and this plan shall be completed upto February, 2024. As per plan, the unit is ensuring to recover of process water to the tune of 140 KLD for its recycle in feasible areas of the process like Steam condensate, Backwash recovery, RO reject recovery, PET rinser recovery.
- 3.2- The unit shall install Reverse Osmosis/Ultra Filtration Plant of 300 KLD capacity in the tertiary phase of ETP and the permeate of Reverse Osmosis/ Ultra Filtration Plant and it shall be recycled for process operations like Cooling Tower, Boiler feed water. This plant has been scheduled for commissioning upto February, 2024. Unit has not mentioned in its plan for recycle and reuse of the rest treated effluent which is being discharged presently in the drain.
- 3.3- In the reply of point no. 07 (iii) of the order, the unit has mentioned that the required annual recharge prescribed by Ground Water Department, Govt. of U.P. is 1,20,000 cubic meter and unit has installed Rain Water Harvesting projects at 25 locations with total ground water recharge as 4,98,999 cubic meter which should be verified by Ground Water Department.
- 3.4- In compliance report submitted by the unit, Piezo Meter at three locations have been installed within factory premises.
- 3.5- The unit has undertaken 7000 plantation in year 2021-22 and 11000 plants in year 2022-23 besides Miyawaki afforestation on 150 sq.mtr. in year 2021-22 and 11000 plants in year 2022-23.
- 3.6- In the compliance report submitted by the unit, It has been informed that the treated influent shall not be utilized for agriculture purposes due to possible risk. The unit is not interested to utilize the treated water for agriculture purposes due to possible risks of waste water usage in agriculture ranging from changes to Physico-chemical and micro biological properties of soils to impact on human health.

Viewing the above mentioned pointwise compliance report of the referred industry, it may be concluded that the unit is interested to comply the various directions of Hon'ble NGT as well as guidelines issued by CPCB/ UPPCB from time to time except utilization of treated water for agricultural purposes due to possible risks.

- 4- Industry has claimed for harvesting of rain water more than 150 percent in ratio to extraction of ground water in localby ponds. The photographs of the harvested ponds have been in closed with the response/plans submitted by the unit. How ever the claimed of the Industry should be verified by Ground Water Department, UP.
- 5- Industry has developed a **Miyawaki** type of Jungle at Usroo, Ayodhya on an area of 150 sqr mtr in plantation year 2021-22 in which approximately 600 plants were grown. In Plantation year 2022-23, a Miyawaki type of Jungle is being developed on an area of approximately 3000 sqr mtr at Gosaiganj which is at the distance of 25 km from the factory premises in which approx 12000 plants are being implanted.
- 6- The unit has been directed to comply the directions of the Hon'ble Tribunal vide Letter No. 330/ O.A. No. 584/2022/2023 dated 07.08.2023 by this office.

Recomendation

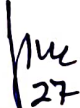
The plan submitted by M/s Amrit Bottlers Pvt Ltd for installation of Reverse Osmosis/Ultra Filtration plant of 300 KLD Capacity out of 1850 KLD consented discharge quantity. Industry may be asked to submit the suplementry plan for nano filtration of total treated ETP effluents and utilize it so to reduce consumption of ground water.


(Dr. T. N. Singh)

Regional Officer

U P Pollution Control Board

Ayodhya


(Jitendra Kumar Kushwaha)

A.D.M. (L/O)

Nominee of District Magistrate

Ayodhya